



**The Tripura Lokayukta
(Remuneration, Allowances and other
Terms and Conditions of Service)
Rules, 2012.**



TRIPURA



GAZETTE

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PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (AR) DEPARTMENT**

No.F. 3(1)-GA(AR)/2012/ 697 Dated, Agartala, the 17th April, 2012.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 22 read with Section 20 of The Tripura Lokayukta Act, 2008 the State Government, in consultation with the Lokayukta for the State of Tripura hereby makes the following Rules, namely:-

1. **Short title and commencement:-** (1) These Rules may be called The Tripura Lokayukta (Remuneration, Allowances and other Terms and Conditions of Service) Rules, 2012.

(2) They shall come into force on the date of their publication in the official gazette.

2. **Definitions:** - These Rules, unless the context otherwise requires,

(a) 'Act' means The Tripura Lokayukta Act, 2008.

(b) 'Lokayukta' means the Lokayukta for the State of Tripura appointed by the Governor of Tripura under Section 3 of the Act.

(c) "Governor" means the Government of Tripura.

(d) All other words and expression used in this Rules but not defined shall have the same meaning as assigned to them in the Act.

3. **Salary and allowances of Lokayukta:**


The salary and allowances of Lokayukta shall be same as admissible to a serving judge of the High Court under the High Court Judges (Conditions of Service) Act, 1954.

Provided that the salary of the Lokayukta shall be reduced by the amount of pension and except the amount of Dearness Relief/Allowance, being drawn by him with his pension as a retired Judge of the High Court.

Provided further that if he wants to draw DA as Lokayukta he shall cease to draw DA/DR admissible to him as retired Judge of the High Court.

4. Traveling Allowances :-

The Lokayukta shall be entitled to traveling allowances at par with a serving Judge of High Court for every journey performed by him for the purpose of attending the meeting or for the purpose of attending to every business connected with his duty from his usual place of residence to the place where the meeting is to be held or the other business is to be transacted and for the return journey from such place to his usual place or residence.


17.4.2012
(D. Reang)
Under Secretary to the
Government of Tripura